Central Administrative Tribunal
Principal Bench

O.A. No. 526 of 1998

New Delhi, dated this the 1st November, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1.   Shri Sujaya Charan Sarma,
        Chief Vigilance Officer,
        IFFCO, 34, Nehru Place,
        New Delhi-110019.

2.   Shri D. Kailasa Prasad,
        Post Master General,
        Vijayawada (AP) - 520002.

3.   Mrs. K. Noorjehan,
        Post Master General,
        Madurai, Tamil Nadu
        625002.   .. Applicants

(None appeared)

                        Versus

1.   Union of India through
        the Secretary,
        Dept. of Posts, Dak Bhawan,
        Parliament Street,
        New Delhi-110001.

2.   The Secretary,
        Dept. of Posts,
        Dak Bhawan, Parliament Street,
        New Delhi-110001.

3.   Union Public Service Commission,
        through the Secretary,
        UPSC, Dholpur House,
        Shahjahan Road, New Delhi-110011.

4.   The Secretary,
        Dept. of Personnel & Training,
        Govt. of India,
        North Block, New Delhi-110001.

5.   Shri Vijay Kumar Khanna,
        Post Master General, Bombay. .. Respondents

(By Advocate: Shri R.P. Aggarwal for
        respondents 1 to 4
        Shri K.R. Sachdeva for R-5).

                ORDER (Oral)
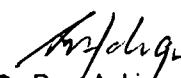
MR. S.R. ADIGE, VC (A)

In this O.A. applicants impugn the promotion of Respondent No. 5 in the Sr. Administrative Grade of Indian Postal Service.

2.   None appeared for applicants even on second call. Shri R.P. Aggarwal appeared for official respondents and has been heard. Shri K.R.Sachdeva, counsel for Respondent No.5 also appeared and has been heard.

3.   We are informed that Respondent No.5 Shri V.K.Khanna has since taken voluntary retirement from Government service under Rule 48 CCS (Pension) Rules, w.e.f. 23.8.2000. Shri Aggarwal states that in view of this fact, nothing further survives in the O.A.

4.   As none appeared on behalf of applicants to challenge these assertions made by Respondents' counsel the O.A. is disposed of with a liberty to applicants that if any grievance survives it will be open to them to seek revival of the O.A. in accordance with law, if so advised. No costs.

(Dr. A. Vedavalli)
Member (J)

(S.R. Adige)
Vice Chairman (A)

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